

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ASIS CORPORATE ADVISORS LTD.

Sl. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	ASIS CORPORATE ADVISORS LTD
2.	Date of incorporation of corporate debtor	14.09.2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai under the Companies Act, 2013.
4.	Corporate Identity No. of corporate debtor	U72100MH2000PLC128709
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 201, 2 nd Floor, 18 Prime Centre S V Road, above Vijay Sales, Mumbai City, Santacruz, Maharashtra, India, 400054
6.	Date of closure of Insolvency Resolution Process	13.05.2026 (Order received on 19.05.2026)
7.	Liquidation commencement date of corporate debtor	13.05.2026 (Order received on 19.05.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Name- Mr. Mukesh Khathuria Reg. No.: IBBI/IPA-001/IP-P01216/2018-2019/11925
9.	Address and e-mail of the liquidator, as registered with the Board	Reg Address- 6B/1105, Sapphire Heights, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai Suburban, Maharashtra- 400101 Email- khathuria@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Reg. Add: 6B/1105 Sapphire Heights, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai Suburban, Maharashtra, 400101 Email – asiscor.arp@gmail.com
11.	Last date for submission of claims	19.06.2026 (30 days from the date of receipt of order)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court I has ordered the commencement of liquidation of the **Asis Corporate Advisors Ltd** on 13th May 2026. The stakeholders of **Asis Corporate Advisors Ltd** are hereby called upon to submit their claims with proof on or before **19th June 2026**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post, or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of Insolvency and Bankruptcy Code, 2016.

Submission of false or misleading proof of claims shall attract penalties.

Mr. Mukesh Khathuria

Liquidator of Asis Corporate Advisors Ltd

Reg. No- IBBI/IPA-001/IP-P01216/2018-2019/11925

AFA Valid upto : 30th June 2027

Date: 21st May, 2026

Place: Mumbai